

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 36**

**IA 153/2024 IN C.P. (IB)/1053(MB)2017**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES: **AMAR REMEDIES LTD**

Section 10, Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**IA 153/2024**

Pursuant to the orders passed in IA 2969 of 2021. The IA 153/2024 is rendered infructuous. Accordingly, IA 153 of 2024 is **disposed of**.

-sd-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**

Rehan Shaikh